



## The Chhattisgarh Chikitsa Mandal (Sanshodhan) Act, 2007

Act 9 of 2007

**Keyword(s):**  
**Modern and Holistic Medicine**

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**CHHATTISGARH ACT**  
( No. 9 of 2007 )

**THE CHHATTISGARH CHIKITSA MANDAL (SANSHODHAN) ACT, 2007**

An Act further to amend the Chhattisgarh Chikitsa Mandal Adhiniyam, 2001 (No. 7 of 2001).

Be it enacted by the Chhattisgarh Legislature in the Fifty-eighth Year of the Republic of India, as follows :—

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|----|---|---|
| 1. | (1) This Act may be called the Chhattisgarh Chikitsa Mandal (Sanshodhan) Adhiniyam, 2007.   | Short title and Commencement.                   |
|    | (2) It shall come into force from the date of its publication in the Official Gazette.  |   |
| 2. | In Section 2 of the Chhattisgarh Chikitsa Mandal Adhiniyam, 2001 (No. 7 of 2001) (hereinafter referred to as the Principal Act),—<br><br>For clause (c), the following clause shall be substituted, namely :—<br><br>“(C) “Medicine” means, Modern and Holistic Medicine and all its branches.” | Amendment of Section 2.                         |
| 3. | In the Principal Act and its Schedule wherever the words “Practitioner in Alternative Medicine” occur, they shall be substituted by the words “Practitioner in Modern and Holistic Medicine”.   | Substitution of certain words in Principal Act. |